

FORM B**PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF **ANGARAJ VANIJYA PVT. LTD.**

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	ANGARAJ VANIJYA PVT. LTD.
2.	Date of incorporation of corporate debtor	27.03.1995
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51109WB1995PTC069944
5.	Address of the registered office and principal office (if any) of corporate debtor	12 Park Lane, Kolkata - 700016, West Bengal
6.	Date of closure of Insolvency Resolution Process	24.07.2025
7.	Liquidation commencement date of corporate debtor	24.07.2025 <i>Note: order received on 30.07.2025</i>
8.	Name and registration number of the insolvency professional acting as liquidator	CA Santanu Brahma IBBI Regn. No.: IBBI / IPA-001 / IP-P-01482 / 2018-2019 / 12251 (AFA valid till 31.12.2025)
9.	Address and e-mail of the liquidator, as registered with the Board	AH-276, Salt Lake, Sector II, Kolkata 700091, WB IBBI Regd. Email: ip.santanubrahma@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	AH-276, Salt Lake, Sector II, Kolkata 700091, WB Process Email: ld.avplibc@gmail.com <i>(Note: The first letter of the email ID is a lowercase 'L')</i>
11.	Last date for submission of claims	23.08.2025

Notice is hereby given that the National Company Law Tribunal Kolkata Bench has ordered the commencement of liquidation of the **Angaraj Vanijya Pvt. Ltd.** on **24.07.2025** (order received on 30.07.2025).

The stakeholders of **Angaraj Vanijya Pvt. Ltd.** are hereby called upon to submit their claims with proof on or before 23.08.2025, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.



Santanu Brahma

CA Santanu Brahma

Liquidator for Angaraj Vanijya Pvt. Ltd. (In Liquidation)

IBBI Regn. No.: IBBI/IPA-001/IP-P-01482/2018-2019/12251 (AFA valid till 31.12.2025)

Kolkata, the 01st day of August, 2025

FORM B
PUBLIC ANNOUNCEMENT
 (Regulation 12 of the Insolvency and Bankruptcy Board of India
 (Liquidation Process) Regulations, 2016)
 FOR THE ATTENTION OF THE STAKEHOLDERS OF
ANGARAJ VANIJYA PVT. LTD.

Sl. No.	PARTICULARS	DETAILS
1.	Name of Corporate Debtor	ANGARAJ VANIJYA PVT. LTD.
2.	Date of Incorporation of Corporate Debtor	27.03.1995
3.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Kolkata
4.	Corporate Identity number / Limited liability identification number of Corporate Debtor	U51109WB1995PTC069944
5.	Address of the Registered Office and Principal Office (If any) of Corporate Debtor	12 Park Lane, Kolkata - 700016, West Bengal
6.	Date of closure of Insolvency Resolution Process	24.07.2025
7.	Liquidation commencement date of Corporate Debtor	24.07.2025 Note: order received on 30.07.2025
8.	Name and registration number of the insolvency professional acting as liquidator	CA Santanu Brahma IBBI Regn. No.: IBBI / IPA-001 / IP-P-01482 / 2018-2019 / 12251 (AFA valid till 31.12.2025)
9.	Address and e-mail of the liquidator, as registered with the Board	AH-276, Salt Lake, Sector II, Kolkata 700091, WB IBBI Regd. Email : ip.santanubrahma@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	AH-276, Salt Lake, Sector II, Kolkata 700091, WB Process Email : Id.avplibc@gmail.com (Note: The first letter of the email ID is a lowercase 'L')
11.	Last date for submission of claims	23.08.2025

Notice is hereby given that the National Company Law Tribunal Kolkata Bench has ordered the commencement of liquidation of the **Angaraj Vanijya Pvt. Ltd.** on **24.07.2025** (order received on 30.07.2025).

The stakeholders of **Angaraj Vanijya Pvt. Ltd.** are hereby called upon to submit their claims with proof on or before 23.08.2025, to the liquidator at the address mentioned against item No.10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

CA Santanu Brahma

Liquidator for Angaraj Vanijya Pvt. Ltd. (In Liquidation)

Place : Kolkata

Date : 01st day of August, 2025

IBBI Regn. No.: IBBI/IPA-001/IP-P-01482/2018-2019/12251
(AFA valid till 31.12.2025)

ফর্ম 'বি'		
প্রকাশ্য ঘোষণা		
[ইনসলভেন্সি অ্যান্ড ব্যাঙ্করাপসি বোর্ড অফ ইন্ডিয়া (লিকুইডেশন প্রোসেস) রেগুলেশনস, ২০১৬-এর রেগুলেশন ১২ অধীনে] অঙ্গরাজ বাণিজ্য প্রাইভেট লিমিটেড এর স্বার্থধারকদের অবগতির জন্য		
ক্রম	বিবরণ	বিশদ তথ্য
১	কর্পোরেট ঋণগ্রহীতার নাম	অঙ্গরাজ বাণিজ্য প্রাইভেট লিমিটেড
২	কর্পোরেট ঋণগ্রহীতার প্রতিষ্ঠার তারিখ	২৭.০৩.১৯৯৫
৩	যে কর্তৃপক্ষের অধীনে এই কর্পোরেট ঋণগ্রহীতা প্রতিষ্ঠিত/ নিবন্ধীকৃত	রেজিস্ট্রার অফ কোম্পানিজ, কলকাতা
৪	কর্পোরেট ঋণগ্রহীতার কর্পোরেট আইডেন্টিটি নম্বর/ লিমিটেড লায়ালিটি আইনডেন্টিফিকেশন নম্বর	U51109WB1995PTC069944
৫	কর্পোরেট ঋণগ্রহীতার রেজিস্টার্ড অফিস এবং মুখ্য অফিস (যদি থাকে)-এর ঠিকানা	১২ পার্ক লেন, কলকাতা-৭০০০১৬, পশ্চিমবঙ্গ
৬	ইনসলভেন্সি রেজোলিউশন প্রোসেস বন্ধের তারিখ	২৪.০৭.২০২৫
৭	কর্পোরেট ঋণগ্রহীতার লিকুইডেশন শুরুর তারিখ	২৪.০৭.২০২৫
৮.	লিকুইডেটর হিসেবে ক্রিয়ারত ইনসলভেন্সি প্রোফেশনালের নাম এবং রেজিস্ট্রেশন নম্বর	সিএ শান্তনু ব্রহ্ম
৯.	বোর্ডের কাছে নিবন্ধন অনুযায়ী লিকুইডেটরের ঠিকানা এবং ই-মেল আইডি	এএইচ-২৭৬, সল্ট লেক, সেক্টর ২, কলকাতা ৭০০০৯১, পশ্চিমবঙ্গ, আইবিবিআই রেজিঃ ই মেল: ip.santanubrahma@gmail.com
১০.	লিকুইডেটরের সঙ্গে যোগাযোগের জন্য ব্যবহার্য ঠিকানা এবং ই-মেল আইডি	এএইচ-২৭৬, সল্ট লেক, সেক্টর ২, কলকাতা ৭০০০৯১, পশ্চিমবঙ্গ
১১.	দাবি পেশের শেষ তারিখ	২৩.০৮.২০২৫
এতদ্বারা এই নোটিস জারি করা হচ্ছে যে, মহামান্য ন্যাশনাল কোম্পানি ল ট্রাইবুনাল কলকাতা বেঞ্চ ২৪.০৭.২০২৫ তারিখে অঙ্গরাজ বাণিজ্য প্রাইভেট লিমিটেড এর লিকুইডেশন শুরুর আদেশ জারি করেছেন (আদেশ গ্রহণের তারিখ ৩০.০৭.২০২৫)। অঙ্গরাজ বাণিজ্য প্রাইভেট লিমিটেড এর স্বার্থধারকদের প্রতি আহ্বান জানানো হচ্ছে যাতে তাঁরা ওপরে দফা নং ১০-তে উল্লেখ করা ঠিকানায় লিকুইডেটরের কাছে ২৩.০৮.২০২৫ তারিখের মধ্যে তাঁদের দাবির অনুকূলে প্রমাণ পেশ করেন। আর্থিক ঋণদাতারা কেবলমাত্র ইলেকট্রনিক উপায়ে তাঁদের দাবির অনুকূলে প্রমাণ দাখিল করবেন। বাকি সকল ঋণদাতারা তাঁদের দাবির অনুকূলে প্রমাণ নিজেরা এসে, ডাক মাধ্যমে বা ইলেকট্রনিক উপায়ে দাখিল করতে পারবেন। দাবির অনুকূলে মিথ্যা বা বিভ্রান্তিকর প্রমাণ দাখিল করলে জরিমানা হতে পারে। লিকুইডেশন প্রসেস চলাকালীন কোনও স্বার্থধারক তাঁর দাবি পেশ না করে ইনসলভেন্সি অ্যান্ড ব্যাঙ্করাপসি বোর্ড অফ ইন্ডিয়া (ইনসলভেন্সি রেজোলিউশন প্রসেস ফর কর্পোরেট পার্সনস) রেগুলেশনস, ২০১৬ এর অধীনে কর্পোরেট ইনসলভেন্সি রেজোলিউশন প্রসেস চলাকালীন এই ধরনের স্বার্থধারক দাবি পেশ করলে তা উক্ত অ্যাক্টের ৩৮ নং ধারায় পেশ হয়েছে রূপে বিবেচিত হবে।		
সিএ শান্তনু ব্রহ্ম অঙ্গরাজ বাণিজ্য প্রাইভেট লিমিটেড (লিকুইডেশনের অধীন) এর জন্য লিকুইডেটর আইবিবিআই রেজিঃ নং : IBBI/IPA-001/IP-P01482/2018-2019/12251 (এএফএ ৩১.১২.২০২৫ পর্যন্ত বৈধ)		
স্থান: কলকাতা তারিখ: ১ আগস্ট, ২০২৫		

সংশোধনী

ফর্ম 'বি'

প্রকাশ্য ঘোষণা

ইনসলভেন্সি অ্যান্ড ব্যাঙ্করাপসি বোর্ড অফ ইন্ডিয়া (লিকুইডেশন প্রোসেস)

রেগুলেশনস, ২০১৬-এর রেগুলেশন ১২ অধীনে

অঙ্গরাজ বাণিজ্য প্রাইভেট লিমিটেড এর স্বার্থধারকদের অবগতির জন্য

ক্রম	বিবরণ	বিশদ তথ্য
৭.	কর্পোরেট ঋণগ্রহীতার লিকুইডেশন শুরুর তারিখ	২৪.০৭.২০২৫ দ্রষ্টব্য - আদেশ প্রাপ্তির তারিখ ৩০.০৭.২০২৫
৮.	লিকুইডেটর হিসেবে ক্রিয়ারত ইনসলভেন্সি প্রোফেশনালের নাম এবং রেজিস্ট্রেশন নম্বর	সিএ শান্তনু ব্রহ্ম IBBI Regn. No.: IBBI / IPA-001 / IP-P-01482 / 2018-2019 / 12251 (এএফএ ৩১.১২.২০২৫ অবধি বৈধ)
১০.	লিকুইডেটরের সঙ্গে যোগাযোগের জন্য ব্যবহার্য ঠিকানা এবং ই-মেল আইডি	এএইচ-২৭৬, সল্ট লেক, সেক্টর ২, কলকাতা - ৭০০০৯১, পশ্চিমবঙ্গ। প্রোসেস ই-মেল - ld.avplbc@gmail.com (দ্রষ্টব্য - ই-মেল আইডি-র প্রথম অক্ষরটি হল ছোট হাতাকরের 'এল'।

বিজ্ঞপ্তির বাকি অংশ অপরিবর্তিত থাকবে। অনিচ্ছাকৃত ভুলের জন্য দুঃখ প্রকাশ করা হচ্ছে।

সিএ শান্তনু ব্রহ্ম

অঙ্গরাজ বাণিজ্য প্রাইভেট লিমিটেড (লিকুইডেশনের অধীন) এর জন্য লিকুইডেটর

স্থান - কলকাতা

আইবিবিআই রেজিঃ নং - IBBI/IPA-001/IP-P-01482/2018-2019/12251

তারিখ - ১ আগস্ট, ২০২৫

(এএফএ ৩১.১২.২০২৫ পর্যন্ত বৈধ)